

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4482
ANSWERED ON:08.08.2014
JUVENILE JUSTICE BOARD
Premachandran Shri N.K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the institutions including Juvenile Justice Board, Child Welfare Committees, Juvenile Police Units set up under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country so far, State/UT-wise;
- (b) the details of the facilities/amenities and training provided to children in the said institutions;
- (c) whether the Government has sought participation of various sectors/ organizations/individuals to increase the efficiency of these institutions; and
- (d) if so, the details thereof?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a): The State/UT-wise details of the Juvenile Justice Boards (JJBs), Child Welfare Committees (CWCs) set up under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country so far, which have been provided financial support under the Integrated Child Protection Scheme (ICPS) is Annexed. No data regarding Special Juvenile Police Units is maintained centrally.
- (b): The said institutions are statutory bodies set up under the Juvenile Justice (Care and Protection of Children) Act, 2000, hence, the details of the facilities/ amenities and training provided to children in the said institutions does not arise.
- (c) & (d): In order to increase the efficiency of these institutions, individuals working as members with skills in social work, health, education, child development, child welfare or any other social science discipline are included. Further, the Child Welfare Committee liaise and network with the non-governmental organisation for social inquiry, restoration and rehabilitation of children, as and when required. The Special Juvenile Police Units can seek assistance from the voluntary organisations, Panchayats and Gram Sabhas or Resident Welfare Association in identifying juveniles in conflict with law as well as reporting cases of violence against children, child neglect and child abuse.